

Sixteenth Loksabha

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Title: The Minister of State (Independent Charge) of the Ministry of Micro, Small and Medium Enterprises laid a statement correcting the reply given on 04.01.2018 to Unstarred Question No. 2831 asked by Dr. Gokaraju Ganga Raju, MP regarding 'Implementation of DILAMP in Andhra Pradesh.

सुक्ष्म, लघु और मध्यम उद्यम मंत्रालय के राज्य मंत्री (श्री गिरिराज सिंह) : माननीय अध्यक्ष जी, मैं श्री रामकृपाल यादव की ओर से 'आंध्र प्रदेश में डीआईएलआरएमपी का कार्यान्वयन' के बारे में डॉ. गोकाराजू गंगा राजू, संसद सदस्य द्वारा पूछे गए अतारांकित प्रश्न संख्या 2831 के संबंध में 4 जनवरी, 2018 को दिए गए उत्तर में शुद्धि करने वाला वक्तव्य सभा पटल पर रखता हूँ।

CORRECTED REPLY

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Implementation of DILRMP in Andhra Pradesh

2831. SHRI GOKARAJU GANGA RAJU:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) Whether the Government is implementing Digital India Land Records Modernization Programme (DILRMP) in order to streamline the land records across the country and if so, the details thereof;
- (b) The details of funds allocated under DILRMP to Andhra Pradesh during each of the last three years and the current year;
- (c) Whether the Expert Committee on Land Titling has recommended that it is essential that the spatial and textual records are integrated and unified for a guaranteed titling system;
- (d) Whether the Government has allocated funds under DILRMP for surveys and re-surveys across the country and if so, the details thereof;

(e) Whether out of 17,563 villages in Andhra Pradesh survey/resurvey work has been started only in 0.6% of villages and the survey/resurvey work is yet to be started in 99.3% of the villages and if so, the details thereof and the reasons therefore; and

(f) Whether the funds earmarked for survey/re-survey under DILRMP has been diverted to other schemes and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV):

(a) to (f) The erstwhile National Land Records Modernization Programme (NLRMP) was being implemented as a Centrally Sponsored Scheme since 2008-09. It has been revamped as the Digital India Land Records Modernization Programme (DILRMP) in 2015-16.

The DILRMP has been made a Central Sector Scheme with cent per cent Central funding with effect from 01st April 2016.

The DILRMP has the following components:

- 1) Computerization of Land Records
- 2) Survey/Resurveys and updating of the survey and settlement Records
- 3) Computerization of Registration
- 4) Modern Record Rooms–Land Records Management Centre at Tahsil/Taluk/Circle/Block level
- 5) Training and capacity building

6) Core GIS

7) Legal Changes and

8) Programme management

One or more components have been sanctioned in 457 districts of the 36 States/Union Territories in the country.

States can supplement and add State-specific needs and requirements as they may deem relevant and appropriate.

Rs. 1393 crore has been released in the country so far, of which Rs. 94.55 crore has been released to the State of Andhra Pradesh.

Funds released to the State of Andhra Pradesh during the last three years and in the current year are given below:

(Rs. in Crore)		
Sl.	Year	Amount

No.		
1.	2014-15	0.00
2.	2015-16	0.00
3.	2016-17	20.00
4.	2017-18(upto 31.12.2017)	19.50
	Total	39.50

Rs. 642.94 crore has been released for the component of Survey/Resurveys and updating of the survey and settlement Records in the country so far, of which Rs. 1.35 crore has been released to the State of Andhra Pradesh.

As per a report dated 28-12-2017 received from the State Government, Andhra Pradesh have taken up survey of 34 unsurveyed villages only pending since enactment of Estate Abolition Act, 1948 under DILRMP.

Unspent balances are allowed to be used from one component to another component at the requests of the States and after examining the appropriateness of the requests and with competent approval in the normal course of implementation of the programme.

Unspent balances from the component of Survey/Resurveys and updating of the survey and settlement Records to other components have not been allowed till now in the State of Andhra Pradesh. [The unspent balance with the State of Andhra Pradesh in the component of Survey/Resurveys and updating of the survey and settlement Records is Rs. 1.35 Crore.]

The programme is implemented as per its schematic guidelines and as per the decisions taken and directions issued from time to time with competent approval in the normal course.

Committee reports etc. are examined for appropriate and competent decision in the normal course of implementation of the programme.